

O.I.H.

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO.424
TO BE ANSWERED ON THE 19TH JULY, 2016

BENEFITS OF AGRICULTURAL SCHEMES

424. SHRI NANA PATOLE:

Will the Minister of AGRICULTURE AND FARMERS WELFARE ऋदुशुआओँ एवं किसान कल्याण
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be pleased to state:

- (a) whether the Government proposes to present a separate budget for agriculture to solve the problems of this sector as 70 per cent of the country's population is dependent upon agriculture for livelihood and only 33 per cent land has the access to the irrigation facilities and rest is dependent on rains;
- (b) if so, the details thereof;
- (c) the time limit fixed by the Government for availing of benefits by the farmers from Irrigation Scheme, Crop Insurance Scheme and various other agriculture related schemes; and
- (d) the details of arrangements made/ steps taken by the Government for providing proper platform for redressal of agriculture related problems being faced by the farmers?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

ऋदुशुआओँ एवं किसान कल्याण ॠआँआँ ॠआँ ॠआँ ॠआँ (SHRI
SUDARSHAN BHAGAT)

- (a): No, Madam.
- (b) Does not arise.
- (c): To ensure early settlement of claims of farmers under Pradhan Mantri Fasal Bima Yojana (PMFBY), a defined timeline for every activity like enrolment of farmers, submission of yield/weather data, processing of claims by company and payment of claims etc. has been defined in the Operational Guidelines of the scheme.

Agriculture is a State subject and most of the schemes of Ministry of Agriculture and Farmers Welfare are being implemented by the State Government agencies. Farmers can avail benefits of these schemes as per provisions of guidelines of the scheme and as per perceived need/requirement.

(d): Apart from the various platforms available to the farmers for getting replies to their queries and grievances relating to agricultural activities by the State Governments and other agencies, the public grievance redressal mechanism of the Central Government enabled by the Department of Administrative Reforms & Public Grievances under the Ministry of Personnel, Public Grievances and Pensions coordinates receipt and disposal of various grievances of the public, including relating to the agriculture, through the administrative Ministries/Departments. Under this, every Ministry/Department of Central Government, including all the Departments in the Ministry of Agriculture and Farmers Welfare, appoints a nodal officer for handling such grievances and replying directly to the petitioners.
